

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - I**

ITEM No.103- C.P.(IB)/161(AHM)2023  
With  
ITEM No. 104- IA/1343(AHM) 2023

**Proceedings under Section 7 IBC**

**IN THE MATTER OF:**

DCM Shriram Credit & Investments Ltd  
V/s  
The Maharaja Salt Works Company Pvt Ltd

.....Applicant

.....Respondent

**Order delivered on 01/05/2024**

**Coram:**

**Mr. Shammi Khan, Hon'ble Member(J)**  
**Mr. Sameer Kakar, Hon'ble Member(T)**

**PRESENT:**

For the Applicant : Mr. Navin Pahwa, Sr. Advocate a/w.  
: Mr. Ravi Pahwa, Advocate  
For the Respondent : Mr. Saurabh Soparkar, Sr. Advocate a/w  
Mr. Jaimin Dave, Advocate

**ORDER**

Today in the morning session, the matter was passed over, as the arguing Senior Counsel for the applicant was not available. However, when the matter was again taken up in the post lunch session, the Counsel for the respondent seeks adjournment in the matter, as the main arguing Senior Counsel is not available.

At the requested of the Counsel for the respondent, the matter stands adjourned to 12.06.2024.

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**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

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**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**